

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 122

COMP.APPL/2(CH)2024
COMP.APPL/76(CH)2024
And
CP No.118/Chd/Hry/2023

IN THE MATTER OF:

Arvind Walia

...

Petitioner

Versus

Ramprastha Promoters and Developers ...
Private Limited

Respondent

Under Section: 241(1), 242(4), CA 2013

Rule: 11 of NCLT, 2016

Order delivered on 05.04.2024

Due to Paucity of time, the matter could not be taken up today, hence adjourned to 26.04.2024 and list the matter in the supplementary list for withdrawal of the matter.

Sd/-

Court Officer